

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI. 13

Regn. No. CCP 132/90 in
OA 2073/88

Date of decision: 8.11.1991.

Dr. S.C. Mehta

...Petitioner

Vs.

Shri R. Srinivasan,
Secretary, Ministry of Health
and Family Welfare & Others

...Respondents

For the Petitioner

...Shri K.L. Bhatia,
Counsel

For the Respondents

...Shri P.P. Khurana,
Counsel

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed
to see the Judgment? Ye,

2. To be referred to the Reporters or not? Ne

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

The petitioner who is the original applicant in
OA 2073/88 has alleged that the respondents have not complied
with the judgment of the Tribunal dated 22.12.1989 and on that
ground, the respondents should be hauled up for having
committed contempt of the Tribunal. In OA 2073/1988, the
petitioner who was working as Demonstrator in the Lady
Hardinge Medical College, New Delhi had claimed that he should
be given pay scale of Rs.2000-4000 from 1.1.1986 with
consequential benefits and arrears. He had submitted a
representation to the respondents to which no reply was

given by them. After hearing the learned counsel of both parties and going through the records, the Tribunal directed the respondents to dispose of the representation of the petitioner by passing a speaking order within a period of three months from the date of receipt of a copy of the order.

2. The respondents had annexed to their reply-affidavit copy of a letter dated 27.3.1991 addressed to the petitioner whereby they have turned down his request for enhancement of the pay scale. It is a speaking order. In view of this, no ground has been made out for proceeding against the respondents in contempt. The learned counsel for the respondents also submitted that the petitioner has filed another OA seeking the same relief.

3. In the light of the foregoing, the CCP is dismissed and the notice of contempt is discharged.

B.N. Dholiyal
(B.N. DHOJNDIYAL) 8/1/91

MEMBER (A)

over
(P.K. KARTHA)
VICE CHAIRMAN (J)

8/1/91